

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-57(PB)/2018

IN THE MATTER OF:

Bank of Maharashtra

.... Applicant/Petitioner

Vs.

Amrapali Leisure Valley Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.05.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS

For the Intervener

:

Mr. Vishnu Sharma, Ms. Sonali Negi,
Ms. Anupama Sharma & Mohit Rai, Advs.

ORDER

For order, see (IB)-90(ND)/2017.